

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. †3442
TO BE ANSWERED ON 09.08.2021

SOCIAL DEVELOPMENT OF TRIBES

†3442. SHRI ARUN SAO:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the schemes currently being implemented by the Government for the welfare and integrated social development of the people belonging to the category of Scheduled Tribes including left wing extremist dominated areas in the country;
- (b) whether the Government has allocated adequate funds under the said schemes/programmes during the last three years and the current year;
- (c) if so the details thereof State/UT-wise including Chhattisgarh; and
- (d) the details of the system developed by the Government for the monitoring of the utilization of funds under the said schemes/programmes?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) to (c): Scheduled Tribe Component (STC) is a dedicated source of fund for welfare and integrated social development of the people belonging to the category of Scheduled Tribes, including left wing extremist dominated areas in the country. It is a multi pronged strategy which includes support for education, health, sanitation, water supply, livelihood etc. STC has state government and central ministries components and the Ministry of Tribal Affairs' funding is as an additive to the State governments and Central Ministries' initiatives towards tribal welfare. During F.Y.2021-22, 41 Central Ministries, including Ministry of Tribal Affairs, are implementing a total of 268 schemes/ programmes under STC.

Statement 10B of Union Budget details the Ministry wise (including that of Ministry of Tribal Affairs) and Scheme wise allocation of funds for tribal welfare and the Statement 10B pertaining to last three years and current year STC fund allocation is available in public domain at https://www.indiabudget.gov.in/previous_union_budget.php. The funds released by Central Government Ministries, including Ministry of Tribal Affairs, to States/UTs including Chhattisgarh during the last three years and current year is detailed at Annexure.

(d): During January, 2017, Ministry of Tribal Affairs (MoTA) has been given mandate for monitoring of Tribal Sub-Plan funds based on the framework and mechanism designed by NITI Aayog. Accordingly, an online monitoring system has been put in place with web address <http://stcmis.gov.in>. The framework captures data directly from Public Finance Management System (PFMS). MoTA also has Project Appraisal Committee (PAC) for appraisal, approval and review of projects sanctioned under the scheme 'Special Central Assistance to Tribal Sub-Scheme (SCA to TSS), Development of Particularly Vulnerable Tribal Groups (PVTGs)' and Grants under Article 275(1) of the Constitution of India. The Committee is headed by Secretary (Tribal Affairs) and has Financial Advisor, representatives of State Governments and NITI Aayog among members. Further, State Tribal Welfare Department has been persuaded through discussions in the meetings or letters to Chief Secretary / Principal Secretary (Tribal Development Departments of States/UTs), inter alia, for –

(i) Declaring Tribal Development Department as the nodal Department to lead the process of tribal development.

- (ii) Constitution of Executive Committee as stipulated in the TSP Guidelines to ensure proper planning, coordination and convergence with the State Governments Departments.
- (iii) Addressing gaps/ deficits to mitigate inter-habitation variance / inequalities in the socio-economic status of tribals as compared to other social groups.
- (iv) Allocation of TSP funds as per norms stipulated in the TSP Guidelines.
- (v) Monitoring of TSP in the manner it has been stipulated in the Guidelines.

Further, Ministry of Tribal Affairs has taken following steps to monitor progress of work:

- (i) Ministry of Tribal Affairs has developed an online portal “ADIGRAMS” to ensure effective planning, management and implementation of five schemes/Grants of MoTA i.e. “SCA to TSS”, Conservation-cum-Development of PVTGs”, “MSP to MFP”, “Institutional Support” and “Grants under Article 275 (1) of the constitution.
- (ii) Review of physical and financial progress of projects / activities by the Project Appraisal Committee (PAC) of the Ministry while considering the Annual Plan of the States.
- (iii) Mid-term review meeting with States are held under the chairmanship of Secretary(TA).
- (iv) Utilization Certificates and Progress reports regarding the status of implementation of schemes are obtained.
- (v) Officers while visiting States/UTs also ascertain the progress of implementation of various schemes/ programmes of the Ministry of Tribal Affairs.
- (vi) Besides NITI Aayog conduct evaluation studies of the schemes from time to time.

ANNEXURE

Statement in reply to part (a) to (c) of Lok Sabha Unstarred Question 3442 regarding “Social Development of Tribes” raised by SHRI ARUN SAO for answer on 09.08.2021.

Fund release to State & other agencies by Central Ministries, including Ministry of Tribal Affairs, in FY- 2018-19, 2019-20, 2020-21, and 2021-22 (as on 10.07.2021):

(Rs. in Crores)

S. NO.	State	FY 2018-19			FY 2019-20			FY 2020-21			FY 2021-22 (as on 10-July-21)		
		State Government	Other State Agencies	Total	State Government	Other State Agencies	Total	State Government	Other State Agencies	Total	State Government	Other State Agencies	Total
1	ANDAMAN AND NICOBAR	--	12.16	12.16	--	2.85	2.85	--	16.70	16.70	--	1.91	1.91
2	ANDHRA PRADESH	865.61	78.20	943.81	818.55	172.65	991.20	599.23	186.16	785.39	233.76	64.27	298.03
3	ARUNACHAL PRADESH	658.43	32.68	691.12	845.73	85.07	930.80	859.42	91.64	951.06	265.47	43.01	308.48
4	ASSAM	1062.93	80.14	1143.07	1484.71	326.50	1811.21	1033.45	191.33	1224.78	246.91	213.32	460.22
5	BIHAR	459.46	36.98	496.44	584.21	153.40	737.61	549.40	179.17	728.57	134.80	101.94	236.74
6	CHANDIGARH	0.87	6.42	7.30	0.37	13.39	13.76	1.05	8.81	9.87	0.05	0.88	0.93
7	CHHATTISGARH	1656.64	264.99	1921.63	1551.54	542.79	2094.34	1089.02	541.22	1630.24	378.21	636.44	1014.65
8	DADRA & NAGAR HAVELI	--	33.86	33.86	--	52.79	52.79	16.88	63.77	80.65	0.02	1.61	1.63
9	DAMAN & DIU	--	9.40	9.40	--	8.31	8.31	--	0.18	0.18	--	--	--
10	DELHI	5.92	2004.56	2010.47	1.46	2045.10	2046.56	4.56	3914.57	3919.13	0.31	1434.40	1434.71
11	GOA	24.68	3.30	27.97	32.59	4.98	37.57	22.41	4.97	27.39	3.22	4.83	8.05
12	GUJARAT	1313.56	151.79	1465.35	1338.01	502.57	1840.58	1354.77	596.62	1951.39	686.58	386.57	1073.15
13	HARYANA	37.05	25.02	62.07	15.07	13.16	28.23	23.54	16.30	39.84	6.12	9.42	15.53
14	HIMACHAL PRADESH	188.16	23.80	211.95	324.51	56.57	381.08	170.12	48.96	219.08	40.44	31.61	72.05
15	JAMMU AND KASHMIR	582.01	96.81	678.82	518.89	98.16	617.05	215.67	103.40	319.07	84.95	29.43	114.38
16	JHARKHAND	1449.63	181.58	1631.21	1809.47	229.53	2039.00	1030.00	321.36	1351.36	221.49	288.24	509.73
17	KARNATAKA	644.55	32.93	677.48	840.28	193.91	1034.19	533.27	200.66	733.93	245.08	229.77	474.86

18	KERALA	175.68	47.52	223.20	105.29	49.00	154.30	158.88	51.71	210.59	71.74	34.17	105.91
19	LAKSHADWEEP	--	3.21	3.21	--	8.38	8.38	--	7.79	7.79	--	0.29	0.29
20	LADAKH	--	--	--	--	0.14	0.14	--	19.25	19.25	--	4.10	4.10
21	MADHYA PRADESH	3335.43	90.45	3425.89	3453.83	851.61	4305.44	3207.95	1116.11	4324.06	1081.41	1139.24	2220.65
22	MAHARASHTRA	1616.31	853.67	2469.98	1720.20	2426.58	4146.78	1216.66	3194.50	4411.15	298.97	395.72	694.69
23	MANIPUR	369.73	49.47	419.20	425.17	119.16	544.33	356.08	210.31	566.40	85.19	56.86	142.05
24	MEGHALAYA	582.05	16.21	598.26	650.87	96.18	747.05	766.35	149.49	915.85	145.32	115.96	261.28
25	MIZORAM	577.96	26.52	604.48	719.08	62.40	781.48	564.76	108.95	673.71	71.70	190.40	262.10
26	NAGALAND	668.50	78.24	746.74	768.93	117.93	886.86	616.60	190.06	806.67	128.00	43.85	171.84
27	ODISHA	2299.08	117.86	2416.94	2855.23	593.01	3448.25	2964.26	548.05	3512.31	671.76	688.07	1359.84
28	PUDUCHERRY	1.84	1.75	3.60	1.76	2.61	4.37	0.77	2.01	2.78	0.10	1.59	1.70
29	PUNJAB	27.95	31.23	59.18	32.10	228.77	260.87	23.44	196.94	220.39	2.89	59.95	62.84
30	RAJASTHAN	2070.29	45.77	2116.06	2202.02	512.97	2714.99	1759.05	624.98	2384.03	356.70	571.24	927.94
31	SIKKIM	107.52	26.80	134.32	106.82	63.36	170.18	65.61	38.30	103.90	21.96	13.86	35.82
32	TAMIL NADU	233.38	54.33	287.71	449.05	79.87	528.92	499.88	108.67	608.55	107.20	46.56	153.76
33	TELANGANA	588.09	208.80	796.88	846.34	435.69	1282.03	367.96	448.16	816.12	128.29	716.51	844.80
35	TRIPURA	390.69	32.69	423.38	506.03	77.34	583.38	365.44	76.15	441.58	72.26	121.05	193.31
36	UTTAR PRADESH	513.59	155.65	669.25	763.70	221.26	984.96	858.52	256.43	1114.95	267.54	96.57	364.10
37	UTTARAKHAND	151.36	20.36	171.72	129.38	33.31	162.69	201.79	38.59	240.38	37.32	13.06	50.38
38	WEST BENGAL	1447.93	53.08	1501.01	1724.96	60.77	1785.74	1247.05	44.33	1291.38	116.66	153.20	269.86
39	CENTRAL AGENCY	--	3441.78	3441.78	--	3764.59	3764.59	--	3152.54	3152.54	--	740.90	740.90
Grand Total		24106.86	8430.04	32536.89	27626.16	14306.67	41932.83	22743.86	17069.14	39813.00	6212.42	8680.82	14893.23

(Source: STCMIS (as on 02.08.2021)

Note:

State Government - Fund release to the State Government.

Other Agencies - Fund release to other agencies in the State.

CENTRAL AGENCY - Fund release to Central agencies in the Central Ministry / Department.
